

by the Government agency to own a house of their own.

(b) The DDA have however, been advised to desist from such practice in future. They have noted this for compliance.

Allotment of land to landless people

4715. SHRI RAM LAL RAHI: Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether Government have allotted lands throughout the country to the landless people during the last three years;

(b) if so, details, State-wise;

(c) whether Rajasthan Government has still not given the possession to all those persons; if so, the reasons therefor;

(d) whether it is a fact that in Rajasthan, particularly in V. Kanodia

Purohitan in Jodhpur district etc., some powerful persons have captured the allotted lands and many of the victimised persons have made complaints to the Central and State Governments about this, but no action has been taken in this regard; and

(e) what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) and (b). State Governments allot wastelands at their disposal and ceiling-surplus land vested in them to the landless. The Government of India review progress in implementation of the revised ceiling laws. Details of the area distributed under these laws are given in the appended statement.

(c) to (e). The information is being collected and will, on receipt, be placed on the Table of the House.

Statement

(Area in acres)

States/Union Territory	Area distributed under revised ceiling laws.	No. of beneficiaries.	Period to which the information relates.
1	2	3	4
Andhra Pradesh	84,703	59,203	1-1-79 to 31-8-81
Assam	13,032	6,034	1-8-79 to 30-6-81
Bihar	6,362	14,156	1-1-79 to 31-8-81
Gujarat	5,190	1,199	1-1-79 to 30-9-81
Haryana	15,781	4,579	1-1-79 to 30-9-81
Himachal Pradesh	166	301	1-11-80 to 31-7-81
Jammu & Kashmir
Karnataka	16,437	4,083	1-1-79 to 31-10-81
Kerala	7,313	15,440	1-1-79 to 30-9-81
Madhya Pradesh	22,984	9,077	1-1-79 to 31-8-81
Maharashtra	5,780	1,819	1-2-79 to 31-10-81

1	2	3	4
Manipur
Orissâ	6,729	6,940	1-1-79 to 30-9-81
Punjab	3,159	644	1-1-79 to 30-9-81
Rajasthan	2,824	641	1-4-79 to 30-6-81
Tamil Nadu	26,251	15,486	1-1-79 to 31-10-81
Tripura .	489	462	1-1-79 to 30-9-81
Uttar Pradesh	37,760	23,229	1-1-79 to 30-9-81
West Bengal .	20,446	84,304	1-1-79 to 30-6-81
Dadra & N. H.	214	100	1-1-79 to 31-8-81
Delhi
Pondicherry	113	108	1-1-79 to 31-10-81
	2,75,733	2,47,805	

Tamil Nadu Land Ceiling Act

4716. SHRI K. RAMAMURTHY Will the Minister of RURAL RECONSTRUCTION be pleased to state:

(a) whether there is any re-thinking in the matter of giving permission to Tamil Nadu land Ceiling Act awaited the approval of the President;

(b) whether the Tamil Nadu Land Ceiling Act is not in tune with National Guidelines; and

(c) action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI BALESHWAR RAM): (a) No amendment to the Tamil Nadu Land Reforms (Fixation to Ceiling on Land) Act is pending for the President's assent.

(b) Certain provisions of the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Act, 1961 are not in accord with the National Guidelines. For example, retention of stridhan land in excess of the ceiling which this

Act permits is contrary to the Guidelines.

(c) The State Government have been requested to bring forward necessary amendments.

Construction Contracts by Dairy Board

4717. SHRI RASHEED MASOOD: SHRI B. D. SINGH:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that the Dairy Board has been awarding massive construction contracts at exorbitant rates all over the country which have no relation to the prices paid by CPWD or NBCC etc.; and

(b) if so, the reasons therefor and the action taken/proposed to be taken to stop misuse of public funds?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Government are not aware of any case of the